[श्री बिश्वनाथ राय]

ने इस काम के लिए बहुत कम रुपया रखा है । चकबन्दी के बिना किसानों को खेती करने में बड़ी दिक्कत होती है, उसका अनुभव हम उनके प्रतिनिधि होते हुए भी पूरी तरह नहीं कर पाते हैं । एक किसान के लिए दूर दूर के खेतों में जाकर काम करना बड़ी समस्या होती है । इसलिए मेरा निवेदन है कि जहां पैदावार बढ़ाने के लिए फर्टीलाइजर और सिंचाई आवश्यक है वहां खेतों की चकबन्दी भी अति आवश्यक है । इस समस्या को हल करने से किसान का बड़ा लाभ हो सकता है ।

Mr. Deputy-Speaker: He can finish his speech on Monday.

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16 hrs.

COMMITTEE ON PRIVATE MEMBERS' BUSINESS AND RESOLUTIONS

Thirty-eighth Report

श्री रामसेवक यादव (बाराबंकी) : उपाध्यक्ष महोदय, मैं ३८वें गैर सरकारी समिति के प्रतिवेदन को प्रस्तुत करता हूं और चाहता हूं कि सदन इसे स्वीकार करें ।

Mr. Deputy-Speaker: The question is:

"That this House agrees with the Thirty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th March, 1964."

The motion was adopted.

16.01½ hrs.

CONSTITUTION (AMENDMENT) BILL*

(*Amendment of article* 217) by Shri Abdul Ghani Goni.

Shri Abdul Ghani Goni (Nominated—Jammu and Kashmir): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Abdul Ghani Goni: Sir, I introduce the Bill.

16.01 hrs.

PAYMENT OF WAGES (AMENDMENT) BILL*

(*Amendment of sections* 1 *and* 15, *etc.*) by Shri P. R. Chakraverti:

Shri P. R. Chakraverti (Dhanbad): Sir, I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936."

The motion was adopted.

Shri P. R. Chakraverti: Sir, I beg to introduce the Bill.

16.01½ hrs.

CONSTITUTION (AMENDMENT) BILL

(*Amendment of articles* 84 *and* 173) by Shri Hari Vishnu Kamath.

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Deputy-Speaker, Sir, I rise to move:

"That the Bill further to amend the Constitution of India be taken into consideration."

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*Published in Gazette of India, Extraordinary, Part II, section 2, dated 28-3-64.